

ITEM NO.30

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 9605/2017

(Arising out of impugned final judgment and order dated 31-05-2017 in CRLA No. 204/1983 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAM DAYAL & ORS.

Respondent(s)

Date : 25-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Vishnu Shankar Jain, AOR

For Respondent(s) Mr. U.M. Tripathi, Adv.
Mr. Randhir Kumar Ojha, AOR

Mr. Saurabh Yadav, Adv.
Mr. Abhishek Yadav, AOR

UPON hearing the counsel the Court made the following
O R D E R

An adjournment letter has been circulated by learned counsel for respondent No.2.

We, however, note that insofar as respondent No.3 is concerned bailable warrants were issue to secure his presence. The office report shows that respondent No.3 had furnished the bail bond and also undertook to remain present before this Court on the date fixed i.e. today.

Respondent No.3 has entered appearance who is an elderly man and is accompanied by his son-in-law Chhabi Ram. It is requested

that four weeks time may be given to engage a counsel.

Time as prayed for is granted.

List after four weeks.

Personal presence of respondent No.3 in further proceedings is exempted.

(ASHA SUNDRIYAL)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER